

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

COMPANY APPEAL (AT) (INSOLVENCY) NO.136 OF 2021

In the matter of:

Export-Import Bank of India

Appellant

Vs

**Raj Kumar Ralhan
Resolution Profesional M/s Parabolic Drugs
Ltd & Ors**

Respondent

Present:

Mr Rakesh Gupta, Advocate for Appellant.

Mr. Abhishek Anand, Mr. Kunal Godhwani, Mr. Viren Sharma, Advocates for R3.

Mr Sumesh Dhawan, Ms Vatsala Kak, Ms Ankita Bajaj, Advocates for R1.

Mr. DC Jain, Mr. Raghav Dembla, Advocates for R2.

ORDER

05.04.2021- Reply affidavit filed on behalf of Respondents No.1 and 2 are taken on record. Written submissions filed on behalf of Respondents No.1 and 2 are also taken on record. Mr. Abhishek Anand, learned counsel for Respondent No.3 submits that he has filed reply affidavit through email. He undertakes to file hard copy thereof within one week. Learned counsel for the appellant does not intend to file rejoinder to reply affidavit filed on behalf of any of the Respondents. However, learned counsel for the parties may file hard copy of the written submissions within one week. Post the matter for Admission (after notice) On **22nd April, 2021**.

**(Justice Bansi Lal Bhat)
Acting Chairperson**

**(Dr. Ashok Kumar Mishra)
Member (Technical)**

Bm/gc